

**Shri T. B. Vittal Rao:** May I know if certain applications for loans have been hanging fire for the last 2½ years without the applicants being told whether they will get it or not?

**Shri A. C. Guha:** I think the annual report for the year ending 30th June has been published and has been laid on the Table of the House. The hon. Member can get the information from there. I have no information with me at present.

**Shri T. N. Singh:** May I know whether the loan that has been given to the Sodepur Glass Works during this period has been given on an application from them or whether the Corporation gave the loan *suo motu*?

**Shri A. C. Guha:** During this period no loan has been sanctioned to the Sodepur Glass Works.

**Shri K. K. Basu:** May I know how many applications there were from the State of West Bengal and how many were granted and the amount involved?

**Shri A. C. Guha:** As to how many applications there were from West Bengal and the amount sanctioned will be found in the statement.

**Shri N. L. Joshi:** May I know the number of applications rejected?

**Shri A. C. Guha:** I would like to have notice.

**Shri Bhagwat Jha Azad:** May I put Question No. 1149, of Pandit D. N. Tiwary?

**Mr. Speaker:** Yes.

#### FOREIGN FIRMS

\*1149. **Shri Bhagwat Jha Azad** (on behalf of **Pandit D. N. Tiwary**): Will the Minister of Finance be pleased to state:

(a) whether firms and companies not incorporated in India are working in this country;

(b) if so, the number thereof;

(c) the number of firms incorporated in India but with (i) totally foreign capital and (ii) partly foreign capital; and

(d) the income-tax paid by them?

**The Deputy Minister of Finance (Shri M. C. Shah):** (a) Yes, Sir.

(b) and (c). A statement is laid on the Table of the House. [See Appendix IV, annexure No. 39.]

(d) No information is available as statistics are not separately maintained in respect of these firms and companies. Compilation of the information will involve scrutiny of assessment records by Income-tax Officers all over India and the time and labour involved therein will not be commensurate with the result to be achieved.

**Shri Bhagwat Jha Azad:** May I know whether these companies with foreign capital are asked to reinvest their profit or a part of their profit in the business here, or whether they are allowed to send it outside the country freely?

**Shri M. C. Shah:** I do not think we can ask the companies to invest their profits here.

**Shri Bhagwat Jha Azad:** May I know if there is any condition imposed at the time of the entry of such foreign capital, or if they are treated on a par with Indian companies?

**Shri M. C. Shah:** They can just get themselves registered under the Indian Companies Act. There are about 851 such companies which are incorporated abroad, and others are incorporated in India, and they have to abide by the sections in the Indian Companies Act.

**Shri Bhagwat Jha Azad:** The statement gives the number of companies with foreign capital as on 30th June 1948. May I know whether within the last six years there has been an increase or decrease in the number of such companies?

**Shri M. C. Shah:** This census was taken by the Reserve Bank of India, as on 30th June 1948. Thereafter, no

census has been taken. The information that we have given is from the census taken by the Reserve Bank of India.

**Shri K. P. Tripathi:** May I know whether all these companies are directly managed by managing agencies and if so, how many managing agencies are controlling them?

**Shri M. C. Shah:** I have not got the information as to how many companies are managed by managing agencies or others. I require notice.

**Shri T. N. Singh:** May I know the terms and conditions in the case of companies with partly foreign and partly Indian capital, and also whether these terms and conditions are intimated to Government or not?

**Shri M. C. Shah:** Where there is partly Indian and partly foreign capital, the companies are registered under the Indian Companies Act, and therefore they have to abide by all the provisions of it

**Dr. Lanka Sundaram:** Is it a fact that these foreign companies have certain legal or administrative assurances that they can take away the profits to their countries of origin? May I also have information as to the total amount of money taken out during the past one or two years, in terms of profits?

**Shri M. C. Shah:** I have not got that information, I would require notice for that.

#### WRITTEN ANSWERS TO QUESTIONS

##### NATIONAL PHYSICAL LABORATORY

**\*1142. Th. Lakshman Singh Charak:** Will the Minister of Natural Resources and Scientific Research be pleased to state:

(a) whether the National Physical Laboratory has started the work of treating samples of Graphite Ore;

(b) if so, the work done so far in this field; and

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(c) whether the laboratory has sold any material to any indigenous producers?

**The Minister of Education and Natural Resources and Scientific Research (Maulana Azad):** (a) Yes, Sir.

(b) Work on treating samples of graphite ore with a view to provide proper grade graphite for the manufacture of dry cells, pencils and brushes, is at present being carried out on a laboratory scale at the National Physical Laboratory. Equipment is being fabricated to put it on a pilot plant scale.

(c) No, Sir.

##### EXCHANGE CONTROL ACT

**\*1154. Shri A. N. Vidyalkar:** Will the Minister of Finance be pleased to state:

(a) the number of cases instituted under the Exchange Control Act, from the 1st January, 1951, to date for contravening the provisions of Sections 4, 5, 6, 12 and 13 of the Act;

(b) the number of prosecutions that were successful;

(c) the expenses involved in each the above prosecutions; and

(d) the number of cases in which the offences under the above sections were condoned by the Exchange Control without reference to the Court?

**The Minister of Finance (Shri C. D. Deshmukh):** (a) The number of prosecutions launched under sections 4, 5 and 13 of the Foreign Exchange Regulation Act since 1st January, 1951 is 21. Section 6 of the Act relates to blocked accounts and the question of filing complaints under this section does not arise. No case for contravention of section 12 of the Act has been filed.

(b) Judgment has been passed by the courts in 14 cases and in all these cases the parties involved were found guilty and punished.

(c) The information cannot be supplied as it is not possible to work